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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 13-03-2020

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER

:

PETITION NUMBER

: IBA/764/2019

NAME OF THE PETITIONER(S)

: ASHISH INTERBUILD PVT LTD

NAME OF THE RESPONDENTS

: GBJ HOTELS PVT LTD

UNDER SECTION

: SEC 9 OF IBC

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Dr. K.S. Ravichandran P.C.s.
S. Manjula Devi Adv.
Adv. M.K. Puthia

Adv. R. Srinivas

For KBR G/L

Thiriyambak J. Kannan
ARUSHI N. KEGDE

Counsel for Respondents/
Corporate Debtor

Petitioner

[Signature]

[Signature]

ORDER

Ms. Arushi N.Hegde, Advocate appearing on behalf of the Petitioner and represents that the matter has been settled as between the parties and upon instruction she seeks to withdraw this Petition. To this effect the Ld. Counsel for the Petitioner has filed a Memo enclosing the Deed of Settlement which has been entered into between the parties dated 12.03.2020.

Taking into consideration the said Memo dated 12.03.2020 as well as the representation made by the Ld. Counsel for the Petitioner and the Ld. Counsel for the Corporate Debtor as well as Rule 8 of I&B (AAA), Rules, 2016, this Petition stands **dismissed as withdrawn**. File to records.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

MS